FORM No. STK - 6

PUBLIC NOTICE

[Pursuant to sub-section (2) and sub-section (4) of section 248 of the Companies Act, 2013 and rule 7 of the Companies (Removal of Names of Companies from the Register of Companies) Rules, 2016]

GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

OFFICE OF THE REGISTRAR OF COMPANIES, PUDUCHERRY

NO. 35, 1ST FLOOR, ELANGO NAGAR, III CROSS, PUDUCHERRY - 605 011.

Public Notice No. 15-16

5.

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Date: 07.03.2018

Reference:

In the matter of striking off or removal of names of companies under section 248(2) of the Companies Act, 2013 in respect of:

- 1. EFFINDI TECHNOLOGIES PRIVATE LIMITED U72900PY2008PTC002126 2. KAILASH EDITIONS PRIVATE LIMITED U22220PY1999PTC001455 3. MAINSTREAM MEDIA PRIVATE LIMITED U72900PY2008PTC002216 WHITE LOTUS INFOTECH PRIVATE LIMITED 4. U72900PY2007PTC002028 VETRIEDUCATION.COM PRIVATE LIMITED U80903PY2012PTC002755 GLOBAL ACADEMY FOR MARITIME EDUCATION PRIVATE U74900PY2014PTC002847 LIMITED
- Notice is hereby given that the Registrar of Companies had received applications from the above mentioned companies under section 248(2) of the Companies Act, 2013 for removal of their names from the register of companies either on the ground that they have failed to commence business within one year of their incorporation or on the ground that the companies are not carrying on any business or operation for a period of two immediately preceding financial years and have not made any applications within such period for obtaining the status of a dormant company under section 455 of the Companies Act, 2013 or the companies have obtained the status of dormant company, but they do not wish to continue their registration as companies and have, therefore, requested for removal / strike off of their names from the register of companies.

(2) Accordingly, the Registrar of Companies proposes to remove or strike off the names of the above mentioned companies from the Register of Companies.

(3) Any person objecting to the proposed removal or striking off of name of the companies from the register of companies may send his or her objection to the office address mentioned here above within thirty days from the date of publication of this notice.



M. ARŬN PRASAD **REGISTRAR OF COMPANIES** PUDUCHERRY